

ITEM NO.3

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 100/2022

GOVANSH SEWA SADAN & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.22424/2022-EXEMPTION FROM FILING O.T. )

Date : 10-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Shiv Sagar Tiwari, AOR  
Dr. Ashutosh Bansal, Adv.  
Ms. Aakanksha Tiwari, Adv.  
Ms. Nivedita, Adv.  
Mr. Nilakshu Chaudhary, Adv.  
Mr. S.P. Singh, Adv.  
Mr. Akhil Rana, Adv.  
Mr. Narendra Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

After some arguments, learned counsel for the petitioners seeks to withdraw the petition, and rightly so, because the order would have resulted in imposition of costs on the petitioner.

The Writ Petition is dismissed as withdrawn.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)